

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 85962 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/556/18-19 dated 03.12.2018 passed by Commissioner of CGST & Central Excise (Appeals), Nashik)

Shri Chandrakant Janardan Chaudhari

....Appellant

Gurukrupa, Badri Plot,
AT & Tal, Bhuswal,
Dist. Jalgaon-425201

VERSUS

**Commissioner of Central Excise &
Service Tax, Nasik**

.....Respondent

Kendra Rajaswa Bhawan, Old Agra Road,
Gadkari Chowk, Nasik-422002

Appearance:

None for the Appellant

Shri Dharmendra Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85993/2021

Date of Hearing: 24.03.2021

Date of Decision: 24.03.2021

Per: S.K. MOHANTY

When the matter was called for hearing today, the learned AR for Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K.Mohanty)
Member (Judicial)**